

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 947/GT/2025

Subject : Petition for approval of tariff for Koldam Hydro Electric Project (4 X 200 MW) for the period 2024-29.

Petitioner : NTPC Limited

Respondent(s) : UPPCL and 12 others.

Date of hearing : **19.12.2025**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC

Record of Proceedings

The matter was called out for a virtual hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that the present petition has been filed for determination of the tariff of Koldam Hydroelectric Project for the tariff period 2024-29. None present on behalf of the Respondents, despite notice.

3. The Petitioner is directed to submit the following additional information, after serving a copy to the Respondents, on or before **9.2.2026**:

For the period 2024-29

Additional Capital Expenditure (ACE)

- a) *For all ACE claimed under Regulations 25(1)(a) and 25(1) with 102 i.e. under original scope, submit the details of head-wise capital cost as approved in the Investment Approval/ Revised Cost Estimate along with reconciliation of actual ACE incurred till 1.4.2019 against each item/work and ACE estimated to be incurred during 2024-29 period. Further, submit detailed justification for cost and time over-run with supporting documents and proper justification for invoking 'Power to Remove Difficulty'. Also, the Petitioner to provide complete Regulation with sub-clauses for the claims and establish with documentary evidences that the claim is part of the original scope.*
- b) *In case of additional capital expenditure claimed due to obsolescence of technology under regulation 25(2)(c), Certificate of obsolescence for the existing asset by the OEM or in absence of the same, Certificate from the competent authority regarding the obsolescence of the equipment.*
- c) *For 'Implementation of Offsite buildings along with administrative building' claimed under Regulation 25(1) along with Regulation 102 for Rs. 882 lakh, the Petitioner to submit the year in which the asset was put to use and details of the LD recovered, if any. Also, for the claim of 'Additional plunge pool strengthening along with associated works' under*



Regulation 25(1) along with Regulation 102 for Rs. 29595 lakhs, the Petitioner to submit the year in which the asset was put to use.

- d) The Petitioner to clarify how 'Hiring of Project Management Consultant' claimed in 2024-25 is part of original scope.*
- e) For 'R&R Works' of Rs. 1500 lakh claimed under Regulation 25(1)(a), the Petitioner to submit the reasons for the delay in execution of the work along with the supporting documents to establish that it was beyond the control of the Petitioner. Further, the Petitioner to submit the present status of the work.*
- f) For ACE claimed under "Supply, Erection & Commissioning of 03 Nos. Solar PV Rooftop Plants", submit the technical justification detailing what benefits/ advantages the beneficiaries would derive on account of installation of the Rooftop Solar, duly supported by documentary evidence like test results carried out by an independent agency.*

Insurance Expense

- g) Provide basis for assessment of estimated insurance expense for the period along with detailed justification according to first proviso of Regulation 36(2)(c) of the 2024 Tariff Regulations.*

Security Charges

- h) Assessment of the security requirement and estimated expenses as per the second proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.*

4. The Respondents are permitted to file their replies by **9.3.2026**, after serving a copy to the Petitioner, who may, file its rejoinder, if any, by **6.4.2026**.

5. The matter will be listed for hearing on **21.4.2026**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

